

area before undertaking further negotiations for continuation of the reform process in this sector as contemplated in Article 20 of the Agreement on Agriculture. However, the Ministerial Declaration clearly stipulates that the time frames already established will be respected in the case of all built-in agenda items including the built-in agenda in the Agreement on Agriculture.. (*Interruptions*)

Sir, before I conclude, I would like to refer to a point raised by the Hon. Members. It was stated that the CII had expressed dissatisfaction with the agenda of the Singapore Ministerial Conference. I would like to draw his attention to the statement of the President of CII, widely reported in newspapers, wherein he has categorically said that the CII welcomes the Declaration. It is also reported that he complimented India's negotiating team for not making significant concessions that would work against Indian industry. I understand that FICCI is also of the same view.

MR. DEPUTY-SPEAKER : Thank you.

(ii) Deterioration in the Standard of Sports in the Country

[*Translation*]

SHRI RAJIV PRATAP RUDY (Chapra) : Mr. Deputy Sepaker, Sir, I rise to raise for discussion the issue of continuous deterioration in the standard of sports in India.

[*English*]

15.34 hrs.

(Shri Nitish Kumar *in the Chair*)

[*Translation*]

Sir, you are well aware that the main reason for bringing this issue for discussion in the House is our deteriorating performance in Atlanta Olympics even when our population is going to cross the 100 crore mark. We could snatch only one bronze medal. This is a matter of shame, we must think over it. It has hurt our self respect. That's why this issue has been raised for discussion in the House.

MR. CHAIRMAN : Now you please take your seat. This discussion will continue further.

SHRI RAJIV PRATAP RUDY : Whether it will continue even in the next Session?...(*Interruptions*) Sir, it is a matter of great concern for the nation.

MR. CHAIRMAN : You please sit down. Now this the time for private Member's Business.

15.36 hrs.

[*English*]

MOTION RE : FOURTH REPORT OF THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SHRIMATI SHEELA GAUTAM (Aligarh) : I beg to move .

"That this House do agree with the Fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 18th December, 1996."

MR. CHAIRMAN : The question is :

"That this House do agree with the Fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 18th December, 1996."

The motion was adopted.

15.36½ hrs.

PRIVATE MEMBER'S BILL/HEADING

**Constitution (Amendment) Bill
(Omission of Article 370)**

SHRI KASHI RAM RANA (Surat) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN : Motion moved :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

SHRI GULAM RASOOL KAR (Barmulla) : Sir, I am on a point of order.

MR. CHAIRMAN : What is your point of order?

[*Translation*]

SHRI GULAM RASOOL KAR : It should have the concurrence of the President Under Rule 65 (2).

[*English*]

"If the Bill is a Bill which under the Constitution cannot be introduced without the previous sanction or recommendations of the President, the member shall annex to the notice such sanction or recommendation conveyed through a Minister, and the notice shall not be valid until this requirement is complied with."